

RAJYA SABHA

Friday, the 26th May, 1967/the 5th
Jyaistha, 1889 (Saka)

The House met at eleven of the
Clock, MR. CHAIRMAN in the Chair.

MEMBER SWORN

SHRI A. M. TARIQ (Jammu and
Kashmir)

ORAL ANSWERS TO QUESTIONS

*15. [The questioner (Shri B. D.
Khobaragade) was absent. For answer,
vide Col 767-68 infra.]

*91. [Transferred to the 7th June,
1967]

EDUCATION COMMISSION'S RECOMMEN- DATIONS

*92. SHRI SUNDAR SINGH
BHANDARI:†
SHRI JAGAT NARAIN:
SHRI M. S. OBEROI:

Will the Minister of EDUCATION
be pleased to state.

(a) the recommendations of the
Education Commission which have so
far been accepted by Government;

(b) the recommendations which
have so far been rejected; and

(c) the extent to which and time
by when the accepted recommenda-
tions would be implemented?

THE MINISTER OF EDUCATION
(DR. TRIGUNA SEN): (a) to (c) The
Report of the Education Commission
as a whole is under the active consi-
deration of the Government of India
and the State Governments.

†The question was actually asked
on the floor of the House by Shri
Sunder Singh Bhandari.

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श्री सुन्दर सिंह भंडारी. मंत्री महोदयसे
मेरा निवेदन है कि यद्यपि अभी तक इस रिपोर्ट
पर विचार हो रहा है लेकिन क्या कोई सुझाव
ऐसे है जिनको स्वीकार कर लिया गया है
अभी तक और कुछ ऐसे सुझाव भी हैं जिनको
कि अस्वीकार कर दिया गया है। जो
विचाराधीन है उन के लिये मैं समझ सकता हूँ
कि विचार अभी तक पूरा ही हुआ और
इसका जबाब पूरे तौर पर मंत्री महोदय नहीं
दे पाये लेकिन अभी तक जिन प्रश्नों पर निर्णय
ले लिया गया है या जिन सुझावों को पूर्णतया
रद्द कर दिया गया है उस सम्बन्ध में यदि कुछ
प्रकाश डाल सकें तो ज्यादा अच्छा है।

DR. TRIGUNA SEN: I am told that
the whole of the Education Commis-
sion's report is first to be discussed in
Parliament before the Government
can take any action on that. With
that idea in view, it is not possible
perhaps to discuss the whole Commis-
sion's report with all its recommenda-
tions. We have appointed a Commit-
tee of Members of Parliament on
Education which is now examining
the recommendations. It is expected
to complete its labours in another
fortnight. The Committee is expected
to prepare a draft scheme which will
be placed before Parliament and if
Parliament accepts it, the Government
will act on it.

श्री जगत नारायण मैं वजीर माहब से
यह पूछना चाहता हूँ कि इस कमिशन की जो
रिपोर्ट है और उस के बाद जो चीफ मिनिसटर्स
की कॉफेंस बुलाई गई और जो कॉग्रेस मेम्बर्स
की अपनी पार्लियामेंटरी कमेटी ने किया उससे
सरकार ने क्या इस बात का पक्का फैसला कर
लिया है कि विद्यार्थियों को मातृ भाषा में,
मदर टग में, ही तालीम दी जायगी और अगर
यह फैसला कर लिया है तो मदर टग से क्या
मतलब है, क्या जो भाषा बच्चे कहें या उनके
माता पिता कहें उसी में उसको पढ़ाया
जायगा। वन प्वाइंट।

दूसरा यह है कि अगर एक सूबे में 35 और 40 प्रतिशत के दमियान लोग अपने बच्चों को एक भाषा पढ़ाना चाहें तो अगर वहां की सरकार वह न पढ़ाये तब क्या केन्द्र अपना हस्तक्षेप करेगा और राष्ट्रपति से कास्टोटयुशन में जो रियायत मिली हुई है उसको इस्तेमाल करने का कोशिश करेगा।

DR. TRIGUNA SEN: As I said, the Committee of M. P.s. on Education as well as the Ministers of Education of the different States have made a tentative recommendation that the medium of instruction of education should be the mother-tongue but it has not been accepted by the Government yet because it is not yet approved by Parliament. Regarding the minorities also, they have recommended, which is tentative, for proper safeguards.

SHRI M. GOVINDA REDDY: There have been conflicting views expressed on the various recommendations of the Commission by some of the Education Ministers. May I know if these conflicting views are also under the consideration of the M.P.s. Committee and if there also there are conflicting views among M.P.s. what is the Government going to do?

DR. TRIGUNA SEN: Parliament is the final authority to decide. All the conflicting views will be placed before you. You are to come to a decision which will be followed by the Government.

SHRI M. S. OBEROI: May I know if it is possible to implement all the recommendations of the Commission and if they are to be implemented, have they enough funds to implement all the recommendations which are made?

DR. TRIGUNA SEN: We are not going to consider the whole report as such. We have asked both the Edu-

cation Ministers of the State as well as the Committee of M.P.s. to select certain crucial sectors where there is agreement which may be accepted by Parliament and we want to implement those recommendations as soon as possible.

SHRI P. N. SAPRU: May I ask whether it is intended that the medium of instruction in the post-graduate classes should be the mother-tongue and, if that is so, what is the time visualised within which this change will be effected?

DR. TRIGUNA SEN: There is a tentative recommendation only that all education should be through the medium of mother-tongue and to write books and to prepare for this transfer it may take about five years.

MR. CHAIRMAN: Shri Rajnarain.

SHRI P. N. SAPRU: Is it possible to write for post-graduate . . .

SHRI RAJNARAIN: Is this parliamentary?

MR. CHAIRMAN: Mr. Rajnarain.

श्री राजनरदन क्या सरकार को इस बात की जानकारी है कि कोठारी कमिशन ने शिक्षा संस्थाओं में अनिवार्य छात्र संगठनों के, यूनिवर्स के बनाने की सिफारिश की है। इसको लागू करने में सरकार को कहीं कोई पैसा नहीं देना पड़ेगा और बिना इसको लागू किये आगामी जुलाई में जब स्कूल खुलेंगे तो एक बड़ी दिक्कत पैदा होने जा रही है शिक्षा क्षेत्र में। तो इसका मद्देनजर रखते हुये क्या सरकार उचित मंजुरी कि उस सिफारिश को फौरन लागू करने की कोशिश करे और राज्य सरकारों को हिदायत करे कि विश्व-विद्यालयों और इंटर कालेजों में कहीं भी यूनिवर्स के बनाने में बाधा न डाली जाय।

DR. TRIGUNA SEN: I think there is a question on this matter later on.

SHRI RAJNARAIN: No.

DR. TRIGUNA SEN: About students' indiscipline and students' unions. But the question is this, if I have understood him aright, the Committee which was appointed by the U.G.C. to look into matters of students' unrest did recommend that every University or its affiliate, should have a Students' Union.

SHRI RAJNARAIN: 'Anyarya' means necessary union, compulsory union.

DR. TRIGUNA SEN: Yes.

SHRI A. D. MANI: Even before the Government has taken a decision on the subject, one or two universities have declared their intention to make English a purely optional subject at the universities. As such, what are the Minister's reactions to this decision of some of the universities?

DR. TRIGUNA SEN: Well, I think the universities are autonomous bodies; they have a right to do it. And if you ask my reaction, personally I am happy.

SHRI AKBAR ALI KHAN: May I know if the report that this Parliamentary Committee will present will be placed before the Consultative Committee of Parliament so that all those points may be thrashed out before it comes before Parliament?

DR. TRIGUNA SEN: Well, I think that if that is the rule, it should be placed.

DR. D. R. GADGIL: Will the Minister tell us whether, before formulating the Government's views and placing them before Parliament, the organisations more directly interested in the subject will also be consulted?

DR. TRIGUNA SEN: I do not think so because the Report of the Education Commission has been in the hands of all the organisations for the last one year and it has been discussed and considered in different States amongst the different organisations. We are getting their reactions.

If after that we start doing it, then I am afraid we will not be able to implement anything even in our lifetime.

SHRI NIREN GHOSH: I understand that in the Conference of the Education Ministers of States convened by you, you yourself mooted the formula of two languages because the 3-language formula necessarily burdens the students and cripples their development or growth. Since it is supported by a large volume of public opinion in the country, may I know whether this proposal has been turned down by the Government or it is still under consideration? We heard that there is some sort of a compromise formula. If so, what is the compromise formula?

DR. TRIGUNA SEN: Firstly, it is not that I have to dictate any of my intentions to the Members to adopt. It was discussed at the meeting of the Ministers of Education from different States. Views were expressed; they have been collected. They have not been placed yet before the Government to come to a decision.

श्री सुन्दर सिंह भंडारी : मंत्री महोदय ने जो उत्तर दिया उसमें मेरी समझ में यह आया कि पूरा की पूरा रिपोर्ट ग्रैंडर रजिस्ट्रेशन है। अब आपने बताया है कि आपने उसमें से कुछ विषय छाने हैं, उन्होंने विषयों पर विचार हो रहा है और वही विचार यहाँ पार्लियामेंट के सामने रखे जायेंगे। यदि आप सारी सिफारिशों पर विचार नहीं कर रहे हैं और आपने उसमें से कुछ विषय छाने हैं तो क्या आप कृपा करके वह विषय हमें यहाँ पर बताएँगे जिन विषयों को आपने कमीशन का रिपोर्ट में से छान कर लिया है और क्या आप विचार कर रहे हैं कि हम लोगों को भी उन्हीं सीमित विषयों पर यहाँ पर विचार करने का अवसर दिया जायेगा ?

DR. TRIGUNA SEN: I think I should make it clear. We have seen the Report of the Education Commission which is a voluminous one. If we

place it before Parliament for consideration of all the recommendations from primary to university education, hon. Members will agree that it will take months and months only to discuss it. But I am keen to implement some of the recommendations on which we all agree. That is why I have asked the Members of the Parliamentary Committee to please advise me on which crucial issues they agree that we should immediately implement? That will be placed before you along with the whole Commission's Report. After we have implemented some of the recommendations where we are all agreed, we will take up the other recommendations. But if we were to consider the whole Report, I am afraid—hon. Members will agree—that it will take many years to come to a decision.

SHRI SUNDAR SINGH BHAN-DARI: Do I take it that you have not restricted it?

DR. TRIGUNA SEN: No, no, never.

RELEASE OF SHEIKH ABDULLAH

*93. **SHRI Y. ADINARAYANA REDDY:**†
SHRI D. THENGARI:
SHRI S. K. VAISHAMPAYEN:
SHRI RAJNARAIN.

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to release Sheikh Abdullah; and

(b) if so, what considerations have guided Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) No proposal to remove the restrictions on Sheikh Abdullah is under consideration

†The question was actually asked on the floor of the House by Shri Y. Adinarayana Reddy

SHRI Y. ADINARAYANA REDDY: May I know what is the total cost of maintaining Sheikh Abdullah from the time he has been arrested?

SHRI Y. B. CHAVAN: We have given some information in reply to a Lok Sabha question on the 21st May, this month, itself. The information that is given is that in respect of Sheikh Abdullah, from 8th May 1965 to 31st March 1967 the expenditure on rent, boarding, lodging, police guard, etc comes to Rs 5,62,991.

SHRI V. M. CHORDIA: Per year?

SHRI Y. B. CHAVAN: Not per year I said for the total period.

SHRI SUNDAR SINGH BHAN-DARI. Only for two years? Since how long he has been there?

SHRI Y. B. CHAVAN: For two years only

SHRI A. P. CHATTERJEE: May I know from the hon. Minister whether it is a fact that when in May, 1965 Sheikh Abdullah was arrested immediately on touching Palam Aerodrome, at that time there was this understanding that he would see the Prime Minister, Mr Lal Bahadur Shastri, the President and other dignitaries of the Indian Union in order to explain the misunderstanding that had been caused by some of his speeches abroad and whether in spite of that understanding Sheikh Abdullah was arrested without being given an opportunity to talk with those dignitaries according to that understanding? Is it a fact or not? From 1953 when Sheikh Abdullah was arrested as also from 1958 when that trial was rigged up against him—trial for conspiracy to wage war against India—crores and crores were spent and yet no proof or evidence could be found against Sheikh Abdullah. Will the hon. Minister also say about this?

SHRI Y. B. CHAVAN: The question only relates to his release from prison, from detention, and according to the information that I have, I have